

IN THE COURT OF VACATION SESSIONS JUDGE (PRINCIPAL SESSIONS COURT),
RAMANATHAPURAM

PRESENT: Thiru.R.Shanmugasundaram, B.com., L.L.B.,
Vacation Sessions Judge,
Principal District and Sessions Judge,
Ramanathapuram.

திருவள்ளூர் ஆண்டு 2052 தமிழ் ஸ்ரீ பிலவ ஆண்டு வைகாசி மாதம் 13-ம் நாள் வியாழக்கிழமை

Thursday, the 27th day of May 2021

Cr.M.P.No. 96 of 2021

1. Durairaj, aged about 65 years, S/o. Chellasamy, No.1/76, Dhargavalasai Village, Uchipuli Post, Ramanathapuram.
2. Rani, aged about 60 years, W/o. Duraisamy, No.1/76, Dhargavalasai Village, Uchipuli Post, Ramanathapuram.
3. Sooriyakala, aged about 37 years, W/o. Muruganatham, Dhargavalasai Village, Uchipuli Post, Ramanathapuram.
4. Mathiyalagan, aged about 47 years, S/o. Rajedran, No.4/B, Athiyuththu Village, Ramanathapuram.

... Petitioners/ Accused

/vs/

State, through the Inspector of Police,
Uchipuli P.S.
in Cr.No. 202/2021

... Respondent/Complainant

For petitioners : Thiru.N.Manickam, Advocate.
For respondent : Thiru.K.N. Karunakaran, Public Prosecutor,

PETITION FILED ON 18.05.2021 FOR ANTICIPATORY BAIL U/S 438 Cr.P.C.
ORDER

The anticipatory bail application is filed by the Petitioners/Accused in Cr.No. 202/2021 on the file of the respondent police. Notice for the said anticipatory bail application is given to the Learned Public Prosecutor.

The anticipatory bail application is taken for hearing in view of the country wide lock-down announced by the Union Government and the State Government in view of COVID-19 threat perception and hearing of the bail application is made through Jitsi Meet, sitting in my residence office and connected through Jitsi Meet to connect to

both sides counsels through the technology support of the System Officer.

Both sides arguments were heard through Jitsi Meet Call.

The respondent police has filed a case against the petitioner in Crime No. 202/2021 under sections 294 (b), 323, 324 and 506 (ii) of Indian Penal Code and 4 of Tamil Nadu Prohibition of Harassment of Women Act.

There is no representation for the learned counsel for the petitioner and called absent.

Hence, this petition is dismissed for non prosecution.

Pronounced by me this the 27th day of May 2021.

Sd/- R. Shanmuga Sundaram,
Vacation Sessions Judge,
Principal District and Sessions Judge,
Ramanathapuram.